

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.634/2016 in O.A.No.3848/2015

Monday, this the 3rd day of April 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ram Parkash, B.No.14814, Rohini Depot-IV
s/o Mr. Chanda Ram
r/o House No.32, Village Ramzanpur, PO Alipore
Delhi – 36

(Ms. Komal Aggarwal, Advocate for Mr. Anil Mittal, Advocate)

..Applicant

Versus

Mr. Sandeep Kumar
Chairman-cum-Managing Director
Delhi Transport Corporation
IP Estate, New Delhi – 2

(Mr. Manish Garg, Advocate)

..Respondent

O R D E R (ORAL)

Justice Permod Kohli:

Learned counsel for respondents submits that the applicant has been allowed to resume duty in the services of the Corporation with immediate effect with continuity of service vide order dated 30.03.2017. Copy of the order has been placed on record. In this view of the matter, nothing survives in this Petition. Learned proxy counsel for applicant, however, submits that the applicant will re-join the duty tomorrow.

2. Proceedings dropped.

**(K.N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

April 3, 2017

/sunil/